

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 160, 161 and 162 of 2010

Dated: 16th February, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Appeal No. 160 of 2010

**Western Electricity Supply Co. of
Orissa Ltd. Appellant (s)**

Versus

O.E.R.C. & Ors. ... Respondent(s)

Appeal No. 161 of 2010

**North Eastern Electricity
Supply Co. of Orissa Ltd. Appellant (s)**

Versus

O.E.R.C. & Ors. ... Respondent(s)

Appeal No. 162 of 2010

**Southern Electricity Supply Co. of
Orissa Ltd. Appellant (s)**

Versus

O.E.R.C. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

**Counsel for the Respondent (s) : Mr. Rutwik Panda for R-1
Mr. R.K. Mehta
Mr. David A. &
Mr. Antaryami Upadhyay for GRIDCO**

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ORDER

Learned advocate for the State Commission submits that in respect of the matters covered under these batch of appeals a Public Interest Litigation (PIL) has been initiated before the Hon'ble High Court of Orissa and hearing has been concluded thereat and judgment is awaited. Accordingly, prayer is made for adjournment.

Post the matter on 21st March, 2012.

(V.J. Talwar)
Technical Member
rkt

(P.S. Datta)
Judicial Member